

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 713 of 2018

IN THE MATTER OF:

Laxmi Vilas Bank Ltd.

...Appellant

Vs

Orchid Pharma Ltd. & Anr.

....Respondents

Present:

For Appellants: Mr. Arvindh S., Advocate.

For Respondents: Ms. Srideepa Bhattacharyya and Ms. Bishwajit Dubey, Advocates for R-1.

O R D E R

25.02.2019: The main grievance of the Appellant was that the claim of the Appellant (Operational Creditor) was not considered by the Resolution Professional. On that ground challenge was made to the order dated 17th September, 2018 passed by the Adjudicating Authority (National Company Law Tribunal), Division Bench, Chennai.

2. Today, when the matter was taken up, learned counsel for the Resolution Professional submits that claim of the Appellant will be considered in accordance of law.

3. In view of the stand taken by the Resolution Professional, no further order required to be passed. The decision as may be taken by the Resolution Professional may be communicated to the Appellant after its consideration. The appeal stands disposed of with aforesaid observation.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

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